

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 7

IA(I.B.C)/535(CH)2023
IA(I.B.C)/ 1539(CH)2022
IA(I.B.C)/ 1095(CH)2022
IA(I.B.C)/ 1096(CH)2022
IA(I.B.C)/ 1097(CH)2022
CONT.A. (IBC)/3(CH)2024
In

CP (IB) No. 30/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Pawan Cargo Forwards (p) ltd.

...Petitioner-Operational Creditor

Versus

Bestways Transport (India) Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 30, 60(5), 45 (1), 66(1), 43(1) r/w 44 (1) IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 16.05.2024.

Sd/-

Court Officer